

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACT'G. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Jasmeet Singh, Saif Ali & Pushpendra S.
Bhadoriya - Advocates for the Liquidator.

Mr. Pramod Kumar, Advocate for Tamilnadu
Mercantile Bank

Mr. Tushar Jain, Adv. for R-34 in CA no.
1523/2020

Ms. Priya Kumar, Advocate and Mr. Tejas Chhabra,
Advocate for M/s Tarapore & Co. (Respondent No.
23 & 48) in CA No. 1523/2020

Mr. Nitesh Jain, Adv. for respondent -6
For Federal Bank Joby P. Varghese


Proxy Counsel Chandan Jha on The Behalf Of Adv.
Shri Sumeet Batra For Respondent Karnataka Bank
Limited

IA 1523 Of 2020 For Mani Mahesh Ispat And Balaji
Forging Anand Shankar Jha Arpit Gupta Girish
Bhardwaj

ORDER

IA-222/2021:- Even though notice has been served on the Ghaziabad Municipal Authority, there is no representation from its side.

The applicant is directed to issue one more notice to the Ghaziabad Municipal Authority.



If the Ghaziabad Municipal Authority/Government authority does not appear and contest the matter, appropriate orders will be passed on the next date of hearing.

List on 07.09.2021.

 - sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

 - sd -
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

09.08.2021
Aarti